

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.210/00687/2017**

**Date of Decision: 06<sup>th</sup> June, 2019**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***SHRI R.N. SINGH, MEMBER (J)***

Biswa Bhusan Chhotaray, aged 43 yrs.,  
 Cameraman Grade-II, Doordarshan Mumbai,  
 S/o Bibhuti Bhusan Chhotaray,  
 179, Gr. Floor, D-Block, CGS Colony,  
 Wadala, Mumbai 400 031.  
*(Applicant in person)*

.. *Applicant*

**VERSUS**

Union of India through :

1. The Secretary,  
 Ministry of Information & Broadcasting,  
 Shastri Bhawan, New Delhi 110 001.
2. The CEO Prasarbharti Doordarshan Tower-3,  
 Mandi House, New Delhi 110 001.
3. The Secretary, DOP&T, North Block,  
 Central Secretariat, New Delhi 110 001.
4. The Secretary,  
 Ministry of Law & Justice,  
 Shastri Bhawan, A-Wing,  
 New Delhi 110 001.

... *Respondents*

*(By Advocate Shri Mohd. Naved Mulla proxy counsel  
 for Shri A.M.Sethna)*

**ORDER (Oral)**

*Per : Shri R.N. Singh, Member (J)*

After arguing for sometime, the applicant in person seeks permission to withdraw the present OA with liberty to file a fresh OA contesting a speaking order dated 20.02.2018 (Annex R3) passed by the respondents during



the pendency of the OA. He further submits that he was of the view that once he has filed the present OA even the subsequent order passed by the respondents on the issue involved in the present OA can be adjudicated in the present OA itself and thus he could not earlier challenge the said speaking order.

2. In the circumstances, the applicant in person requests that if the applicant files fresh OA as aforesaid, the limitation should not come in his way.

3. In the aforesaid facts and circumstances, the OA is dismissed as withdrawn with liberty to the applicant to file fresh OA in accordance with law. However, in case, the applicant files the fresh OA for redressal of his grievance as raised in the present OA within four weeks of receipt of certified copy of this order, limitation shall not come in its way, if the present OA is not already barred by limitation.

**(R.N. Singh)**  
**Member (Judicial)**

**(Dr. Bhagwan Sahai)**  
**Member (Administrative)**

kmg\*

SD  
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